

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 38

IA 3347/2022 IA 769/2024 IN C.P. (IB)/1131(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s SHRI**
KAILASH SHAHRA

Section 60(5) & 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3347/2022 IA 769/2024 IN C.P. (IB)/1131(MB)2022

- 1) Mr. Narpat Singh, Ld. Counsel for the Financial Creditor, Mr. Nausher Kohli, Ld. Counsel for the Respondent/Personal Guarantor and Mr. Manoj Mishra, Ld. Counsel for the Resolution Professional are present.]
- 2) Ld. Counsel for the Respondent/Personal Guarantor submits that issue involved in the present matter is the subject matter of an Appeal before the Hon'ble Appellate Court and the said Appeal is likely to be listed before the Hon'ble Appellate Court within a week; thus, prays for an adjournment in the matter.
- 3) At request, stand over to 09.05.2024, for further consideration and hearing.

In the meantime, Respondent, Personal Guarantor, shall file and place on

record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

- 4) Parties are at liberty to apprise the Bench on the next date of hearing about subsequent developments, if any, takes place in the Appeal which is *sub judice* before the Hon'ble Appellate Court.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare